

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1055 OF 2018 IN APPEAL NO. 72 OF 2016
AND
IA NO. 1052 OF 2018 IN APPEAL NO. 100 OF 2016 &
IA NO. 243 OF 2016

Dated : 25th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

IA NO. 1055 OF 2018 IN
APPEAL NO. 72 OF 2016

In the matter of:

Jindal Steel & Power Ltd.

.... Appellant(s)

Vs.

**Chhattisgarh State Electricity Regulatory
Commission & Anr.**

.... Respondent(s)

Counsel for the Appellant(s)

: Mr. Sanjay Sen, Sr. Adv.
Ms. Divya Chaturvedi
Mr. Saransh Shaw
Ms. Sirishti Ray

Counsel for the Respondent(s)

: Mr. C. K. Rai
Mr. Sachin Dubey
Mr. Sumit Panwar for R-1

Mr. Amit Kapur
Mr. Vishrov Mukherjee
Ms. Aparajita Upadhyay for R-2

IA NO. 1052 OF 2018 IN APPEAL NO. 100 OF 2016 &
IA NO. 243 OF 2016

Jindal Steel & Power Ltd.

.... Appellant(s)

Vs.

Raigarh Ispat Ugyog Sangh & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Ms. Divya Chaturvedi
Mr. Saransh Shaw
Ms. Sirishti Ray

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Vishrov Mukherjee
Ms. Aparajita Upadhyay for R-1

Mr. C. K. Rai
Mr. Sachin Dubey
Mr. Sumit Panwar for R-2

ORDER

[IA Nos. 1055 & 1052 of 2018 – For Directions]

Affidavits are filed by Discom and Consumer.

In the light of affidavits, as stated above, IAs for directions become infructuous and, accordingly, disposed of.

APPEAL NO. 72 OF 2016
AND
APPEAL NO. 100 OF 2016 &
IA NO. 243 OF 2016

List the matter for hearing on **18.12.2019**.

(S.D. Dubey)
Technical Member
vt/pk

(Justice Manjula Chellur)
Chairperson